

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 13th February, 1953.

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have received the following message from the hon. Speaker. I will read it out:

"Dear Mr. Deputy-Speaker,

I have to request you to kindly convey to the House my apologies for my inability to be present at the Opening of the present session of Parliament, as also for some subsequent period on account of the condition of my health. I extremely regret that I should not be able to serve the House for reasons beyond my control. The House is probably aware that I was struck with a mild heart attack in the last week of November last year during the session of the House then. My medical advisers then prescribed me absolute rest in bed. Not only physical movements, but my intellectual work was also prohibited. I have now been in bed since about the beginning of December and I am progressing to recovery in a fairly good manner. However, I am not yet permitted to step out of the bed. I am only permitted to sit up for a few hours in a day, and that too in instalments.

Considering the rate of progress and the need for continued rest, the earliest that I can expect to

step out of my house would be about the middle of March. It is difficult to say, just at the moment, as to exactly when I shall be able to attend at the meetings of the House.

In the circumstances, I trust the House will forgive me my inevitable absence and will grant the necessary leave so that I may be enabled to recoup my health completely and join my duties as before.

Yours sincerely,

(Sd.) G. V. Mavalankar."

May I convey to the Honourable Speaker the prayerful good wishes of this House for his speedy recovery so as to enable him to return to this House and to the Chair which he so honourably occupies and further that the House is pleased to grant him leave?

Is the leave granted?

Leave was granted.

PAPERS LAID ON THE TABLE

PRESIDENT'S ASSENT TO BILLS.

Secretary: I beg to lay on the Table a statement showing the Bills which were passed by the Houses of Parliament during the Second Session, 1952 and assented to by the President.

STATEMENT

- (1) The Indian Tariff (Fourth Amendment) Bill.
- (2) The Sugar (Temporary Additional Excise Duty) Bill.
- (3) The Indian Oilseeds Committee (Amendment) Bill.
- (4) The Indian Coconut Committee (Amendment) Bill.
- (5) The Indian Patents and Designs (Amendment) Bill